

(15) BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA.NO. 232/88

Smt. P.A.Thomas & another. .... Applicants

Vs.

Director General,  
Quality Assurance, Govt. of India,  
Ministry of Defence, Deptt. of  
Defence Production, DHQ Dakghar,  
New Delhi. & others. .... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar  
Hon'ble Member (A) Shri M.Y.Priolkar

ORAL JUDGMENT

Dated: 21.9.1989

(PER: M.B.Mujumdar, Member (J)

None present for the applicants. On last date also none was present for them. Mr.R.K.Shetty is present for Respondents 1 & 2 and Mr.S.R.Atre for Mr.P.M.Pradhan is present for Respondent No. 4.

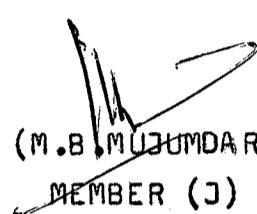
2. Mr. Shetty showed us an order dated 3.8.1989 by which applicant No. 2 is appointed as Orderly/Messenger w.e.f. 31.7.1989. This meets prayer 9 (i) in the application. He further states that the applicants are evicted from the Government quarter in their possession. By order dated 18.4.1988 we had rejected interim relief regarding quarters. Then, Mr. Shetty showed us an order dated 10.5.1989 by which family pension of Rs.375/-p.m. w.e.f. 7.10.1986 is sanctioned to applicant No. 1. A copy of that letter is sent to applicant No. 1. This was the prayer in para 9 (3) of the application. Prayer in para 9 (4) is about military pension from 1971 onwards. That is not granted and it is not clear how applicant No. 1 is entitled to it. Prayer in 9 (5) is for directing Respondent No. 4 to continue Central Government Health Scheme facilities to the family of the applicant No. 1. As pensioner applicant No. 1 will get it if she fulfills the formalities. Applicant No. 2 will also get it in due course as he is appointed as Orderly/Messenger.

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3. In view of this, the applicants may not be interested in proceeding with this application. Still without saying anything about this, we dismiss the application for default, with no order as to costs.

  
(M.Y. PRIOLKAR)  
MEMBER (A)

  
(M.B. MUDUMDAR)  
MEMBER (J)

Judgment dt. 21/9/89  
Send to Parties  
on 6/10/89.

Global  
6/10/89

Judgment dt 21/9/89  
Served on P. No 4485  
on 13/10/89

Mo  
16/10/89

Judgment dt 21-9-89  
Served on Reg No L 2, 3  
on dt 11-11-  
Mo

8-11-89